

firm in Delhi had invited customers through press advertisements. In Bombay one company M/S Killick Nixon Ltd. who was reported to be having FAX facilities on their telephones at various places in India e.g. Calcutta, Madras, New Delhi, Ahmedabad, Hyderabad, Bangalore was noticed to be commercially exploiting FAX facility provided to them.

(b) In Delhi the premises of one firm which had invited the customers through press advertisements had been inspected.

In Bombay a complaint has been lodged with a Magistrate of Criminal Court against the Company i.e. M/S Killick Nixon Ltd. The machines and documents have been seized and a case of criminal breach of trust has been registered against the firm.

(c) In Bombay M/s. Killick Nixon Ltd. have appealed to Bombay High Court against the investigation and disposal of the criminal case by the Magistrate. Their application has been admitted by the Bombay High Court. The policy is being reviewed.

Central Intervention about Clearance of Dues by State Electricity Boards

975. SHRI S.M.GURADDI:
SHRI G.S.BASAVARAJU:

Will the Minister of ENERGY be pleased to state:

(a) whether the National Thermal Power Corporation (NTPC) has sought the intervention of Union Government to get the dues cleared from the State Electricity Boards; and

(b) if so, the reasons given in support of such intervention and the steps Union Government propose to take in the matter?

THE MINISTER OF STATE IN THE

DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI):

(a) Yes, Sir.

(b) The arrears of the dues payable to the National Thermal Corporation (NTPC) by the various State Electricity Boards etc. stood at Rs.412.38 crores in June, 1988. In order that the position relating to generation of internal resources by the Corporation is not adversely affected, the State Government etc. concerned have been advised to expedite liquidation of the arrears and open Letters of Credit for payment of the dues. The matter is being followed up with them by the Government of India.

World Bank Assistance for Power Projects in Karnataka

976. SHRI S.M.GURADDI:
SHRI SRIKANTHA DATTA
NARASIMHARAJA
WADIYAR:
SHRI G.S.BASAVARAJU:

Will the Minister of ENERGY be pleased to state:

(a) whether the World Bank and the Overseas Economic Development Fund have agreed to extend financial assistance to three power projects in Karnataka;

(b) if so, the total World Bank aid that will be provided for these projects and the projects that will be covered under this aid;

(c) to what extent the World Bank has agreed to help Kali Stage 2 Project and Raichur Thermal Power Project; and

(d) to what extent the execution of these three power projects will improve the power position of the state?

THE MINISTER OF STATE IN THE
DEPARTMENT OF POWER IN THE MINIS-